

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.1643/PUN/2018

निर्धारण वर्ष / Assessment Year : 2008-09

Shri Suhas Vasant Sohani 14/B, Shivdarshan Nagala Park, Kolhapur – 416003 PAN: ACMPS3309J	Vs.	ITO, Ward-2(4), Sangli
Appellant		Respondent

Assessee by Shri Suhas V. Sohani
Revenue by Shri Vitthal Bhosale

Date of hearing 02-09-2021
Date of pronouncement 02-09-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-1, Kolhapur on 07-08-2018 in relation to the assessment year 2008-09.

2. Before us, the assessee has filed a letter dated 02-09-2021 seeking permission to withdraw the appeal as he had received Form No.3 under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter reads as under :

"I, the undersigned SUHAS VASANT SOHANI state that, I have opted for VSVS Scheme in the above APPEAL. I have

received Form III from the Income Tax Department which is enclosed herewith.

Therefore, I request your honour to kindly permit me to withdraw the appeal.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 2nd September, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 2nd September, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Kolhapur
4. The Pr.CIT-1, Kolhapur
5. DR, ITAT ‘B’ Bench, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	02-09-2021	Sr.PS
2.	Draft placed before author	02-09-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		